

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/4370/2020**



This the 10th day of May, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Abdul Qayoom Dar, S/o Ghulam Mohammad Dar, R/o Maisuma, Srinagar.  
.....Applicant

(Advocate:- Mr. M A Qayoom-**Not Present**)

**Versus**

1. Shri Pradeep Kumar Gupta, Commissioner/Secretary to Government, Consumer Affairs & Public Distribution Department, Civil Secretariat, Srinagar and 4 ors.  
.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Anand Mathur, Member-A)**

Despite sending the link to the learned counsel for the applicant for joining the video conference and the case being listed in the regular cause list, nobody has joined the video conference on behalf of the applicant.

2. On the last date also i.e., 02.03.2021, nobody had joined the video conference on behalf of the applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of the applicant.

**(ANAND MATHUR)  
MEMBER (A)**

*Arun*

**(RAKESH SAGAR JAIN)  
MEMBER (J)**